IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/ VC Mode (Hybrid)]

ITEM No.08
C.P.(IB)No.136/BB/2023

IN THE MATTER OF:

M/s. Guru Rajendra Minerals Trading Company	...	Petitioner
Vs.		
M/s. Sai Krishna Minerals Pvt. Ltd.	...	Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 19.04.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner	:	Shri Atul Madhavan
For the Respondent	:	Ms. Neha.R

ORDER

1. Heard the Ld. Counsels appearing for the Petitioner and the Respondent.
2. Ld. Counsel for the Respondent states that Sr. Counsel is not available today to argue the matter, therefore requests for short adjournment.
3. List the case on **27.05.2024**.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)

Shruthi